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Title : Need of central intervention in the ethnic clashes in Karbi-Anglong district of Assam.

DR. ARUN KUMAR SARMA (LAKHIMPUR): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the Government to the state of violence, the ethnic clashes, which started in the month of September in Karbi Anglong district of Assam. It has taken more than one hundred lives and making more than 46,000 people homeless who are now taking shelter in 57 camps.

Sir, the violence which started on 26th September, continued unabated due to the inaction of the State Government. The initial inaction of the Police Administration has made the violence expand to many villages. Already more than 120 villages have been gutted and 3,500 families are uprooted due to this kind of violence^[78].

The ^[79]root cause of the problem is because of the militant outfits, United People's Democratic Solidarity (UPDS) and Dima Halan Daogah (DHD). These two outfits are under a cease-fire agreement with the Central Government. Due to inadequacy of application of the cease-fire rules, the arms which are being allowed to be kept by militants in the camps are used for ethnic cleansing. So, there are ethnic clashes between two communities, the Karbis and the Dimasas. This is a serious matter.

The State Government has totally failed to control the situation and the Chief Minister has publicly admitted his failure. The Government of India has very lately intervened by sending the Army but they should have controlled it. The violence has continued unabated all these months. So, I would request the Central Government to intervene in the situation to adequately enforce the ground rules and give protection to the innocent people who are victims of such violence. It is unfortunate that 46,000 innocent people are in the camps. They are not getting adequate warm clothes. Their living conditions and supply of food and water for them are very poor. It is unfortunate that the Central Government should not have come forward to help these people and protect their lives and property. We demand a judicial inquiry. The State Government has already declared that it would be inquired by the CBI but we also demand a judicial inquiry to find out the reason why this kind of violence had been allowed unabated for three months.

Lastly, I urge upon the Government to send adequate relief and rehabilitation material to help these people, to control the violence, to find out the culprits and the causes for this violence, and also take adequate preventive measures so that such violence does not take place in the future.